



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 16 जून, 2026 / 26 ज्येष्ठ, 1948

हिमाचल प्रदेश सरकार

URBAN DEVELOPMENT DEPARTMENT
Municipal Council Nagrota Bagwan, Distt. Kangra (H.P.)

NOTIFICATION

7th May, 2026

MCNB No. 735.—In exercise of the powers conferred under Section 125,126,127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, I, Asha Verma, Executive

Officer Municipal Council Nagrota Bagwan, Himachal Pradesh hereby notify the following Bye-laws:

1. Short title, Extent and Commencement :—

- (i) These Bye-laws may be called the Himachal Pradesh Municipality, (Grant of Trade License for Trade Activities, Use of Premises and Storage of Articles in a Premises) Bye-laws 2024.
- (ii) These Bye-Laws shall come into force from the date of their publication in the Official Gazette.
- (iii) **These Bye-laws shall apply to all shops/premises falling within the Municipal limits which may not be used without license for the purpose specified in Section 125,126,127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure-I and for storage of any Article, and performing of any trade within municipal limits as per the Trade Types specified in these bye-laws at Annexure-I.**

2. Definitions.—In these Bye-laws, unless the context otherwise requires :

- (a) “Act” means the Himachal Pradesh Municipal Act 1994, (Act No. 12 of 1994).
- (b) “Authorized Officer” means Executive Officer or any other Officer specifically authorized by the Executive Officer.
- (c) **Urban Local Body (ULB): An Urban Local Body (ULB) is an administrative unit in urban areas, responsible for governance, management, and development. ULBs for this bye-law is categorized into Municipal Corporation (M Corp.), Municipal Council (MC), Nagar Panchayat (NP).**
- (d) “Inspector” means Sanitary Inspector, or any other Official of the Municipal Corporation /Municipal Council/ Nagar Panchayat duly authorized by the Executive Officer.
- (e) “License” means a written permission granted by the Executive Officer or any other official /Officer duly authorized by the Executive officer in favor of the person, owner & occupier for sale/storage of articles and **Trade Types specified in Annexure-I, and zones as per Annexure-II of these Bye-laws.**
- (f) “Licensing Officer” means Executive Officer, or any other officer duly authorized by the Executive Officer grant/ renew License under the provisions of these Bye-laws.
- (g) “premises”, means any shop/store/place where the articles specified in Annexure-I are kept for sale/storage in the godown/ premises and or where the trade activities as specified under Annexure-I are performed.
- (h) “Small Scale Business/Trade” means premises covering maximum area of 100 sq.ft. “Medium Scale Business/Trade” means premises covering area of 100 Sq.ft. to 500 sq. ft. and “large Scale Business/Trade” means premises covering area of more than 500 Sq.ft.

- (i) **Small Shop:** A shop covering an area upto 64 square ft. shall be deemed to be a small shop.
- (j) **Medium Shop:** A shop covering an area more than 64 sq ft. and upto 250 square ft. shall be deemed to be a medium shop.
- (k) **Large Shop:** A shop covering an area more than 250 square ft. shall be deemed to be a large shop.
- (l) **Temporary Trade License:** This license is issued for a brief period ranging from 1 to 30 days. It is applicable exclusively to trade activities conducted from temporary, or makeshift shops or stalls at approved fairs, events, etc. It is mandatory for the fair organizer/ temporary shop or stall owner to get the individual temporary trade license as per the terms defined in this bye-law.
- (m) **Zone:** Functional boundary of the ULB, area designated for specific types of trade activities.
- (n) **Superstore:** typically refers to a large retail establishment that sells a wide variety of goods.
- (o) **E-commerce:** Electronic commerce, refers to the buying and selling of goods and services over the internet. It encompasses a wide range of online business activities for products and services.
- (p) **Cloud Kitchen:** A cloud kitchen, also known as a virtual kitchen, is a type of commercial kitchen space dedicated solely to preparing food for delivery and takeout.
- (q) **Municipal Services:** include but not limited to Garbage Collection, Property Tax, Electricity supply, Water supply, and Sewerage connection, provided under the jurisdiction of the Municipal Corporation/ Municipal Council/ Nagar Panchayat which can be regulated by separate authorities.
- (r) "Shopkeeper" means any person running and managing the affairs of the shop/premises/place including its owner/occupier.
- (s) The words and expression not defined under these Bye-laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

3. Procedure for Obtaining License.—

- (a) Any person who wants to operate/run any business/trade as specified in Annexure-I and/ or store any article as specified in Annexure-I within the areas of the Municipal Council as per zone definitions in Annexure II shall apply for license on prescribed Format to Executive Officer of the concerned Municipal Council.
- (b) **Period of License:** The License shall be issued for a period of 1 year, 5 Years, 10 years & maximum upto fifteen years at a time and the License shall automatically come to an end after completion of such period.

4. Renewal of License.—

- (i) The license will be automatically renewed upon expiration once the applicant deposits the required fee. It can be renewed without any late fee or additional

documentation within one month after expiration. If renewed within the following month (2nd Month of Expiry), a 50% penalty will apply. Beyond this period, the license cannot be renewed, and a new trade license must be applied.

- (ii) No document is required to be submitted for renewal of License.

5. Transfer of License.—

- (i) **The license issued under the Bye-laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/ transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Executive Officer keeping in view the circumstances of the case.**
- (ii) **Transfer of Trade License fees will be charged as per prescribed fees decided by the ULB.**

6. Closure of License.—

The license issued under the byelaws can be requested for closure in case of winding up of the business. The licensee shall provide information as per prescribed guidelines to the Executive Officer for winding up of his business. Closure of Trade License fees will be charged as per prescribed fees, decided by the ULB.

7. Modification of License.—

The license issued under the byelaws can be requested for modification in the following heads only :

- (i) **In-case of Change of Mobile Number (Trade Owner).**
- (ii) **In-case of Change and or Addition in Subcategory or Trade under the preselected sector as per Annexure I. (Note: Sector cannot be Modified, Multiple licenses will have to be applied for, multiple sectors).**
- (iii) **In-case of Change of Business/ Trade Address (Modification of trade address is only allowed in case the address is being changed within the same ward of the ULB.)**
- (iv) **Modification of Trade License fees will be charged as per prescribed fees, decided by the ULB.**

8. License Fees.—

The license fee for grant of license shall be decided by the Executive Officer from time to time. The fee shall be charged in the following manner :

Fees	Formula for Calculation
Trade License Fees	Fees (Scale of Business as per Scale of Business table below) + [Fees (Trade Type as defined in Annexure-I) x Applicable Zone Factors (Defined in Annexure-II)]

Sl. No.	Scale Of Business	License Period 1 Year	License Period 5 Years	License Period 10 Years	License Period 15 years
1.	Small scale business/trade	500	-----	-----	-----
2.	Medium business/trade	1500	-----	-----	-----
3.	Large scale business/trade	2500	-----	-----	-----

9. Temporary Trade Licenses.—

- (i) Temporary Trade Licenses are applicable only in case of fairs, festivals, and other such events within the ULB, for a period of 1 day to 30 days only.
- (ii) These licenses are specifically issued for temporary or makeshift shops or stalls at fairs and similar events.

Temporary Trade License Fees to be charged as per the formula below :

Fees	Formula for Calculation
Temporary Trade License Fees	Fees (As per Temporary Shop/ Stall Type Table Below) ± [Fees (Trade Type as defined in Annexure-I) x Applicable Zone Factors (Defined in Annexure-II)]

In fairs, temporary / makeshift Shop/ stall trade fees within ULB is defined below :

Sl. No.	Shop Type	Shop Rate
1.	Small Size Shop	500
2.	Medium Size Shop	1500
3.	Large Size Shop	2500

10. Temporary Permissions.—

Fee structure for permission for Shooting of the Films/Documentaries in M. Corp/MCs/NPs :

Big budget Films/Movies	Medium budget Films/Movies	Low budget Films/Movies/TV Serials/Musical Albums/Advertisements
(Films above Rs. 75.00 Crores)	(Films above Rs. 5.00 Cr. upto Rs. 75.00Cr.)	(Films upto Rs. 5.00 Crores)
Rs. 70,000/-per day	Rs. 30,000/- per day	Rs. 15,000/- per day

11. Conditions for Grant of License.—(i) Trade registration with the Labour & Employment Department, Government of Himachal Pradesh, is a mandatory prerequisite for applying for a Trade License from Urban Local Bodies (ULBs).

- (ii) The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye-Laws.
- (iii) The permission shall, unless specified otherwise in the license, be valid in the entire MC limits, subject to such conditions as may be imposed by the Executive Officer.
- (iv) The owner /occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.
- (v) The **Executive Officer** shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.
- (vi) Additional Permissions for any article/ trade mentioned in annexure-I may be added by the Executive Officer as and when deemed necessary.**
- (vii) The applicant shall submit a self-declaration regarding information submitted by him / her about the premises to be used for business/ trade viz. type of business, area, approval of map and nature of property i.e commercial and domestic etc. to be true to the best of his knowledge and belief.
- (viii) The licensee shall maintain proper record of the articles kept for sale or storage and trade activities being performed in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the Executive Officer or the Licensing Officer from time to time.
- (ix) The licensee will ensure timely payment of Municipal dues.
- (x) Time period for issue of License: The license shall be issued as per the timelines notified/specified for this service under Public Service Guarantee Act, 2011.
- (xi) Subject to these Byelaws, license to any person, who applies online to the Executive Officer or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.
- (xii) The Licensee shall be liable to pay transfer, modification, closure charges as prescribed by ULB per license at the time of effecting transfer of License, modification of license, closure of license.**
- (xiii) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/ conspicuous place /reception of the premises.
- (xiv) The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.

(xv) The licensee shall not make any encroachment/ overhanging projection on public streets and Municipal drains in any manner.

(xvi) The Trade License shall be issued by the Municipal Council Nagrota Bagwan to those who has cleared all the dues i.e. House Tax, Rent, Door to Door Garbage Collection and any Taxes imposed by the Govt.

(xvii) The Trade license shall be provided by Municipal Council Nagrota Bagwan for only 01 year.

12. Denials of License.—

1. The license shall not be granted:
 - (i) to a person suffering from any loathsome infections or contagious diseases:
 - (ii) to a person convicted for unlawful sale or storage of any articles mentioned in Section 125, 126, 127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994
 - (iii) to a person who has been found to have habitually committed the breach of these Bye-Laws or the terms of the license.
 - (iv) to a person not below the age of 18 years.

13. Offenses and Penalties.—

- (i) **In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Byelaws shall in the first instance be liable for a penalty of Rs 1000/- only and suspension of license for a period of one month and for repetition of the same violation within three months be liable for penalty of Rs. 5000/- only and permanent Cancellation/withdrawal of license.**
- (ii) If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of Rs. 2000/- and his/ her license will be cancelled.
- (iii) In case of repeated violations, the concerned person, owner, or occupier, as the case shall be liable for the penalty of Rs. 5000/- or cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-laws subject to the satisfaction of the Executive Officer.

14. Penalization for Default on Municipal Services.—In the interest of maintaining compliance and to ensure the seamless provision of municipal services, the Municipal Council Nagrota Bagwan hereby enacts the following :

(i) Interlinked Service Compliance:

All Municipal Services, including but not limited to Garbage Collection, Property Tax, Electricity, Water, and Sewerage, provided under the

jurisdiction of the Municipal Council and regulated by separate authorities, shall be interlinked for compliance purposes.

(2) Cross- Service Penalization :

Any resident or entity found to be in violation of the regulations pertaining to any one of the municipal services shall be subject to cross-municipal service penalization. This includes but is not limited to:

- (i) Suspension or limitation of other municipal services.**
- (ii) Imposition of additional fines and penalties across all utilities.**
- (iii) Notification and reporting of violations across regulatory authorities for coordinated enforcement.**

(3) Repercussions for Trade License service :

Municipal Service Defaulters will not be allowed to apply/ renew/ modify/ close trade licenses till the violation is resolved.

(4) Notification and Appeal:

Prior to the enforcement of cross-municipal penalties, the affected party shall receive a written notice detailing the nature of the violation, the affected services, and the penalties to be imposed.

The affected party shall have the right to appeal against the penalization within a stipulated period as prescribed by the Municipal Corporation/ Municipal Council/ Nagar Panchayat.

Inter-Authority Coordination:

Regulatory authorities governing each municipal service shall establish a coordination mechanism to ensure the efficient and timely exchange of information regarding violations and enforcement actions.

Regular meetings shall be held between regulatory authorities to review compliance status and address issues related to cross-municipal service penalization.

15. Zone Categorization.—

Municipal Corporations, Municipal Councils, and Nagar Panchayats should consider categorizing trade license fees within their respective ULBs based on the zone in which the trading unit is located. Zones can be defined as outlined in Annexure-II.

These Bye-laws shall come into effect immediately upon its inclusion in the Municipal Council Bye-laws. The Municipality shall periodically review and update the cross-municipal penalization framework to address emerging challenges and ensure fair and effective enforcement.

Sd/-
Executive Officer,
Municipal Council Nagrota Bagwan,
Distt. Kangra (HP.).

Trade Sector Type and Trade Categorizations Annexure-I

Sl No.	Sector	Trade	Sub Categorization	Remarks	Municipal Council Nagrota Bagwan (Amount in Rs.)
1.	Agriculture	Farm Machinery Sale.	NA	NA	1500
2.	Agriculture	Agriculture Use Products Retails.	Sprays (insecticide, Fungicide, disinfectants, Fertilizers, Lime, Urea)	Additional regulatory approvals from other regulatory bodies may be required.	1000
3.	Agriculture	Nursery	NA	Additional regulatory approvals from other regulatory bodies may be required.	500
4.	Agriculture	Florists	NA	NA	500
5.	Agriculture	Agriculture Produce Wholesale.	NA	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1500
6.	Agriculture	Agriculture Produce Retails.	NA	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	500
7.	Agriculture	Farm Machinery Repair.	NA	NA	500

8.	Automotive	Tire Puncture Repair.	NA	NA	250
9.	Automotive	Tire Sale, Repair & Services.	NA	NA	1000
10.	Automotive	Four Wheeler /Two Wheeler Sales.	NA	NA	8000
11.	Automotive	Four Wheeler /Two Wheeler Repair.	NA	NA	1000
12.	Automotive	Four Wheeler /Two Wheeler Sale, Repair & Spare Part.	NA	NA	5000
13.	Automotive	Four Wheeler /Two Wheeler Repair & Spare Parts.	NA	NA	2500
14.	Banking Finance Services Insurance (BFSI)	Banking	Commercial Bank	NA	8000
15.	Banking Finance Services Insurance (BFSI)	Financial Services	NA	NA	8000
16.	Banking Finance Services Insurance (BFSI)	Insurance	General Insurance	NA	8000
17.	Banking Finance Services Insurance (BFSI)	Insurance	Medical Insurance	NA	8000
18.	Banking Finance Services Insurance (BFSI)	Insurance	Life Insurance	NA	8000
19.	Banking Finance Services Insurance (BFSI)	Insurance	Multiple Insurance	NA	8000

20.	Common Trades	Shops & Merchants	Small Stores	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	500
21.	Common Trades	Shops & Merchants	Super Stores (A super store, may typically refers to a large retail establishment that sells a wide variety of goods. These goods can include groceries, clothing, electronics, household items, and more. Super stores are usually larger than regular small retail stores and aim to offer a one-stop shopping experience.)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	7000
22.	Common Trades	Clothes & Apparel	Laundry shop and Dry cleaners	NA	1000
23.	Common Trades	Clothes & Apparel	Tailoring shop.	NA	500
24.	Common Trades	Media, Entertainment & Advertisement.	Cinematograph of films/ Photo Studio/ Photo Studio Labs	Per Day Permission for shooting in ULB Location is different from Trade License Fees.	2000
25.	Common Trades	Media, Entertainment & Advertisement.	Theaters/ Multiplexes	NA	8000
26.	Common Trades	Printing & Publishing	Photocopy Shop Cyclostyling, Typing and Printing machines	NA	1000
27.	Common Trades	Printing & Publishing	Printing Press.	NA	1500
28.	Common Trades	Printing & Publishing	Book Publisher/ Book Retailer & Stationery.	NA	1500
29.	Common Trades	Printing & Publishing	Paper in pressed bales or loose or in reams.	NA	500

30.	Common Trades	Printing & Publishing	Paper cutting, Binding	NA	500
31.	Common Trades	Printing & Publishing	Stationery, Ink for printing, writing, stamping, etc.	NA	500
32.	Common Trades	Printing & Publishing	Flex Printing, Hoardings printing	NA	1500
33.	Common Trades	Food & Beverage	Vegetable & Fruit	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1000
34.	Common Trades	Food & Beverage	Sweetmeats & confectionery	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1500
35.	Common Trades	Food & Beverage	Aerated Drinks (Non-Alcoholic)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1500
36.	Common Trades	Food & Beverage	Groceries (Including Fast Moving Consumer Goods).	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1500

37.	Common Trades	Clothes & Apparel	Cloth or clothes of cotton, wool, silk, art silk, organic fibers etc.	NA	1500
38.	Common Trades	Clothes & Apparel	Cloths whole sale	NA	2500
39.	Common Trades	Clothes & Apparel	Dyeing/ Bleaching or printing of, Cloth, Yarns.	NA	500
40.	Common Trades	Clothes & Apparel	Oil Cloth	NA	500
41.	Common Trades	Clothes & Apparel	Shoes including leather, PVC Canvas rubber and plastic shoes.	NA	1500
42.	Common Trades	Healthcare, Beauty & Wellness.	Clinics / Healthcare Service / Labs/ Hospitals	NA	5000
43.	Common Trades	Healthcare, Beauty & Wellness.	Pharmaceutical or medical goods / Chemists	NA	5000
44.	Common Trades	Healthcare, Beauty & Wellness.	Hair Dressing Saloon or a Barber's shop.	NA	1000
45.	Common Trades	Healthcare, Beauty & Wellness.	Cosmetics (Retails)	NA	1000
46.	Common Trades	Healthcare, Beauty & Wellness.	Spa & Wellness	NA	1000
47.	Common Trades	Healthcare, Beauty & Wellness.	Beauty Culture & Hair Dressing	NA	1000
48.	Common Trades	Healthcare, Beauty & Wellness.	Naturopathy	NA	1000
49.	Common Trades	Electronics & Electricals	Electronics & Electricals (Sales)	NA	1000
50.	Common Trades	Electronics & Electricals.	Mobile Sales	NA	1500
51.	Common Trades	Electronics & Electricals	Mobile Sales & Repairs	NA	1500
52.	Common Trades	Electronics & Electricals.	Watch Sales & Repair	NA	1500
53.	Common Trades	Electronics & Electricals	Electronic items sales & Repairs.	NA	1000
54.	Common Trades	Electronics & Electricals.	Electronics-Home appliances (Sales & Repairs).	NA	2500
55.	Common Trades	Shops & Merchants.	Private Offices	If PFA goods are sold, the	1500

				licensee will have to apply for PFA license separately from concerned regulatory authority.	
56.	Common Trades	Shops & Merchants	E-Commere	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1500
57.	Common Trades	Food & Beverage	Cloud Kitchen	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1500
58.	Common Trades	Food & Beverage	Food Processing Plants	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority. Industry Department & other Regulatory Licenses may also be applicable.	3000
59.	Common Trades	Healthcare, Beauty & Wellness.	Gym & Fitness center, Yoga & Meditation centers	NA	1000

60.	Common Trades	Healthcare, Beauty & Wellness.	Wellness products/ supplements (Retail).	NA	1000
61.	Common Trades	Media, Entertainment & Advertisement.	Digital Advertisements & Digital Hoardings	NA	2500
62.	Common Trades	Media, Entertainment & Advertisement.	Event Management	NA	2500
63.	Common Trades	Shops & Merchants	Pet Shops & Pet Food	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1000
64.	Common Trades	Scrap Management	Old paper or waste paper including old newspapers, periodicals magazines, etc.	NA	500
65.	Common Trades	Scrap Management	Metal, Plastic, Glass, Paper waste.	NA	500
66.	Common Trades	Scrap Management	Silk waste or silk yarn waste, art silk waste or art silk yarn waste.	NA	1000
67.	Common Trades	Scrap Management	Cotton refuse or waste or cotton yarn refuse or waste.	NA	1000
68.	Common Trades	Scrap Management	Organic Waste	NA	1000
69.	Education, Skills & Development	Private Educational Institutions.	Upto 100 Students.	NA	3000
70.	Education, Skills & Development	Private Educational Institutions.	More than 100 Students	NA	7500
71.	Education, Skills & Development	Private Day Cares / Creche.	Upto 50 Students	NA	2000
72.	Education, Skills & Development	Private Day Cares / Creche.	More than 50 Students	NA	2500
73.	Education, Skills & Development	Tution Centers/ Coaching Classes	Upto 100 Students.	NA	2500
74.	Education, Skills & Development	Tution Centers/ Coaching Classes	More than 100 Students	NA	5000

75.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Food Vans/ Food Stalls	Food Vans/ Food Stalls	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	500
76.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Book Stalls	Book Stalls	NA	500
77.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Handicraft Stalls	Handicraft Stalls	NA	500
78.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Handloom Stalls	Handloom Stalls	NA	500
79.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Other Stalls/ Fun Fairs	Other Stalls/ Fun Fairs	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	500
80.	Handloom & Handicrafts	Handloom	Silk Weaves	NA	500
81.	Handloom & Handicrafts	Handloom	Cotton Weaves	NA	500
82.	Handloom & Handicrafts	Handloom	Woolen Weaves	NA	500
83.	Handloom & Handicrafts	Handloom	Linen Weaves	NA	500
84.	Handloom & Handicrafts	Handloom	Blended Weaves	NA	500

85.	Handloom & Handicrafts	Handloom	Other Weaves	NA	500
86.	Handloom & Handicrafts	Handicrafts	Pottery & Ceramics	NA	500
87.	Handloom & Handicrafts	Handicrafts	Textile Crafts	NA	500
88.	Handloom & Handicrafts	Handicrafts	Wood Crafts	NA	500
89.	Handloom & Handicrafts	Handicrafts	Metal Crafts	NA	500
90.	Handloom & Handicrafts	Handicrafts	Basketry & Weaving	NA	500
91.	Handloom & Handicrafts	Handicrafts	Leather Crafts/ Cobbler	NA	250
92.	Handloom & Handicrafts	Handicrafts	Stone Crafts	NA	500
93.	Handloom & Handicrafts	Handicrafts	Paper Mache	NA	500
94.	Handloom & Handicrafts	Handicrafts	Glass Crafts	NA	500
95.	IT/ ITES Services	Call Centers	BPOs, KPOs, Helpdesks, Customer Care.	NA	5000
96.	IT/ ITES Services	Computer Hardware & Peripherals	Sales	NA	1500
97.	IT/ ITES Services	Computer Hardware & Peripherals	Repairs	NA	1500
98.	IT/ ITES Services	Digital Services	Software/ Website/ App /Social Media Marketing.	NA	5000
99.	Luxury Goods	Gems & Jewellery	Precious metals (Refining or Recovery).	Gold, Silver, Platinum	5000
100.	Luxury Goods	Gems & Jewellery	Gold mithy	Gold & Gemstones	5000
101.	Luxury Goods	Gems & Jewellery	Silversmithy		5000
102.	Luxury Goods	Gems & Jewellery	Precious Metals/ Precious Stones/ Pearls Jwellers (sales)	Gold, Silver, Platinum	5000
103.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Tanning, pressing or packing Hides or skins, whether raw or dried.	NA	2500
104.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Leather, leather cloth, raxine cloth and water proof cloth.	NA	2500

105.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Leather goods manufacturing	NA	2500
106.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Celluloid or celluloid goods	NA	2500
107.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Metal Casting	NA	2500
108.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Litho Press	NA	2500
109.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Blacksmithy	NA	2500
110.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Coppersmithy	NA	2500
111.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Electroplating	NA	2500
112.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Metal-Cutting, Treating, Drilling, Assembly (ferrous or non-ferrous or antimony, excluding precious metal).	NA	2500
113.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Tinsmithy	NA	1500
114.	Manufacturing, Industries and Industrial Materials	Clothes Manufacturing	Power Looms	NA	2500
115.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Welding of metal by electric, gas or any process whatsoever.	NA	1500
116.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Timber, Bamboos Sawmill	NA	2500

117.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Plywood	NA	2500
118.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Sandalwood	NA	2500
119.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Manufacturing & Sales of Wooden furniture and plywood / sandal wood.	NA	2500
120.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Manufacturing & Sales of Cardboard boxes, barrels, khokas or other articles of wood or plywood or sandal wood.	NA	1500
121.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Hardware Store, Sanitary-ware, and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipes etc.	NA	2500
122.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Cement	NA	2500
123.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Charcoal	NA	1500
124.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Glass bevelling, Glass cutting, Glass Polishing.	NA	1500
125.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Marble, stone cutting, grinding, dressing or polishing.	NA	1500
126.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Road Construction, (Bitumen, Tar, ditch, dammar, Ral).	NA	1500
127.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Cement concrete designs or models. Bricks or tiles by mechanical power/ hand power.	NA	1500

128.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Paints, Varnishes, Lacquer.	NA	1500
129.	Petroleum, Chemicals & Other Regulated Products	Blood Banks	Blood Banks	Additional regulatory approvals from other regulatory bodies may be required.	1000
130.	Petroleum, Chemicals & Other Regulated Products	Bones, bone meal or bone powder.	Bones, bone meal or bone powder.	Additional regulatory approvals from other regulatory bodies may be required.	1000
131.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbondioxide gas, sulphur dioxide gas, chlorine gas, acetylam gas etc.	Additional regulatory approvals from other regulatory bodies may be required.	2000
132.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Plastic Goods (Manufacture)	Additional regulatory approvals from other regulatory bodies may be required.	2000
133.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Rubber Goods (Manufacture)	Additional regulatory approvals from other regulatory bodies may be required.	2000
134.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Chlorate mixture, Chemical liquid, Chemicals (non-liquid), Phosphorous, Saltpetre, Sulphur, Insecticide & Disinfectants.	Additional regulatory approvals from other regulatory bodies may be required.	2000
135.	Petroleum, Chemicals & Other Regulated Products	Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934.	NA	Additional regulatory approvals from other regulatory bodies may be required.	8000

136	Petroleum, Chemicals & Other Regulated Products	CNG Pump & Electric Charging Station	NA	Additional regulatory approvals from other regulatory bodies may be required.	8000
137.	Petroleum, Chemicals & Other Regulated Products	Liquified Petroleum Gas	NA	Additional regulatory approvals from other regulatory bodies may be required.	8000
138.	Petroleum, Chemicals & Other Regulated Products	Prohibited Substances (Tobacco & Tobacco Products)	Trading in Bidi / Bidi leaves.	License under COTPA is mandatory, and Trade License from ULB.	1500
139.	Petroleum, Chemicals & Other Regulated Products	Prohibited Substances (Tobacco & Tobacco Products)	Bidis (indigenous cigarettes) snuff, cigars or cigarettes.	License under COTPA is mandatory, and Trade License from ULB.	2500
140.	Petroleum, Chemicals & Other Regulated Products	Alcohol	Liquor Stores Wholesale/ retail.	Permission from Excise is mandatory and Trade license from ULB.	10000
141.	Petroleum, Chemicals & Other Regulated Products	Alcohol Manufacture	Brewery / Micro-Brewery	Permission from Excise is mandatory and Trade license from ULB.	7500
142.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Detonaters, Dynamite, Fulminate, Fulminate of mercury, Fulminate of silver, Golatino, Gollignite, Gun-cotton., Gun-powder.	Other Regulatory Permissions may be required.	5000
143.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Fire-works wholesale/ retail.	Other Regulatory Permissions may be required.	2500
144.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Mathylated spirit, denatured spirit or french polish.	Other Regulatory Permissions may be required.	5000

145.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Nitro-cellulose, Nitro-compound, Nitro-glycerine, Nitro-mixture, Blasting powder.	Other Regulatory Permissions may be required.	5000
146.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Matches for lighting (including Bengal matches).	Other Regulatory Permissions may be required.	5000
147.	Petroleum, Chemicals & Other Regulated Products	Meat Shop	Chicken & Fish	NA	1000
148.	Petroleum, Chemicals & Other Regulated Products	Meat Shop	Mutton & Other Raw meats.	NA	1500
149.	Tourism & Hospitality	Restaurants	Pub, Restro Bar, Fine Dine , Breweries	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	5000
150.	Tourism & Hospitality	Restaurants	Eateries (Food Production & or Distribution)/ Eateries (Food Distribution only).	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	2500
151.	Tourism & Hospitality	Hotels	Upto 3 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from	7500

				concerned regulatory authority.	
152.	Tourism & Hospitality	Hotels	4 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	10000
153.	Tourism & Hospitality	Hotels	5 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	12500
154.	Tourism & Hospitality.	Homestays / Bread n Breakfasts / Paying Guest Facility / Hostels	Upto 10 Rooms	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	2500
155.	Tourism & Hospitality	Homestays / Bread n Breakfasts / Paying Guest Facility / Hostels	More than 10 Rooms	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	2500
156.	Transportation & Logistics	Transportation	Transportation	NA	2500
157.	Transportation & Logistics	Warehouses	Warehouses	NA	2500

158.	Transportation & Logistics	Transport & Warehouse	Transport & Warehouse	NA	2500
159.	Transportation & Logistics	Courier Services	Courier Services	NA	2500

Annexure - II**Zone Categorization Table :**

Sl. No.	Zone Name	Zone Definition	Multiplication Factor (X)
1.	A	As per priority Zones defined in Property Tax under the Municipal Property Tax Bye-Laws.	3
2.	B	As per priority Zones defined in Property Tax under the Municipal Property Tax Bye-Laws.	2.5
3.	C	As per priority Zones defined in Property Tax under the Municipal Property Tax Bye-Laws.	2.0
4.	D	As per priority Zones defined in Property Tax under the Municipal Property Tax Bye-Laws.	1.5
5.	E	As per priority Zones defined in Property Tax under the Municipal Property Tax Bye-Laws.	1.0

**** Trades Operating in priority Zone A should have Higher value than zone B and So on.**

लोक निर्माण विभाग
अधिसूचना

शिमला-2, 19 मई, 2026

सं०: पी०डब्ल्यू०डी०-(बी०)-एफ०(5)/26/2025-270190.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव गुम्मा, तहसील कोटखाई, जिला शिमला, हिमाचल प्रदेश में गुम्मा-बाघी सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह घोषणा, भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-19 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम की धारा-19 के अधीन भू-अर्जन समाहर्ता (शिमला क्षेत्र) लो०नि०वि०, जिला शिमला, हिमाचल प्रदेश को उक्त भूमि के अर्जन करने का निदेश दिया जाता है।

3. भूमि रेखांक का निरीक्षण भू-अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला, हिमाचल प्रदेश के कार्यालय में किसी भी कार्यदिवस को किया जा सकता है।

विवरणी

जिला	तहसील	गांव	खसरा नम्बर	क्षेत्र (है० में)
शिमला	कोटखाई	गुम्मा	751	00-04-04
			781	00-01-38
		कुल	कित्ता-02	0-05-42

आदेश द्वारा /—

प्रधान सचिव (लोक निर्माण)।

लोक निर्माण विभाग

अधिसूचना

शिमला-2 19 मई, 2026

सं०: पी०डब्ल्यू०डी०-(बी०)-एफ०(5) / 19 / 2025-262470.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव चलोग, तहसील शिमला (ग्रामीण), जिला शिमला, हिमाचल प्रदेश में घणाहटी-नालाहाटी-कालीहाटी-अर्की सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह घोषणा, भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-19 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम की धारा-19 के अधीन भू-अर्जन समाहर्ता (शिमला क्षेत्र) लो०नि०वि०, जिला शिमला, हिमाचल प्रदेश को उक्त भूमि के अर्जन करने का निदेश दिया जाता है।

3. भूमि रेखांक का निरीक्षण भू-अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला, हिमाचल प्रदेश के कार्यालय में किसी भी कार्यदिवस को किया जा सकता है।

विवरणी

जिला	तहसील	गांव	खसरा नम्बर	क्षेत्र (है० में)
शिमला	शिमला (ग्रामीण)	चलोग	180 / 1	0-01-65
		कुल	कित्ता-01	0-01-65

आदेश द्वारा /—

प्रधान सचिव (लोक निर्माण)।

लोक निर्माण विभाग

अधिसूचना

शिमला-21 8 मई, 2026

सं०: पी०डब्ल्यू०डी०-बी-एफ०(5) / 30 / 2025-273068.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव धौन

सरसू (59), तहसील ददाहू, जिला सिरमौर, हिमाचल प्रदेश, में ददाहू-बेचड़ का बाग सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह घोषणा, भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-19 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम की धारा-19 के अधीन भू-अर्जन समाहर्ता (शिमला क्षेत्र) लो0नि0वि0, जिला शिमला, हिमाचल प्रदेश को उक्त भूमि के अर्जन करने का निदेश दिया जाता है।

3. भूमि रेखांक का निरीक्षण भू-अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला, हिमाचल प्रदेश के कार्यालय में किसी भी कार्यदिवस को किया जा सकता है।

विवरणी

जिला	तहसील	गांव	खसरा नं०	रकबा (बीघा में)
सिरमौर	ददाहू	धौन सरसू (59)	313/1	02-19-04
			314/1	02-12-12
			310/1	00-00-09
			307/1	01-15-01
			307/3	00-01-07
			317/1	00-00-14
			318/1	00-01-18
			319/1	00-07-04
			320/1	00-03-14
			306/1	00-04-02
			305/1	00-11-09
			299/1	00-00-12
			388/325/1	01-02-08
			389/325/1	00-07-07
			328/1	00-01-00
			366/1	00-10-03
			कित्ता-16	10-19-04

आदेश द्वारा,

प्रधान सचिव (लोक निर्माण)।

लोक निर्माण विभाग

अधिसूचना

शिमला-2, 18 मई, 2026

सं०:पी०डब्ल्यू०डी०बी-एफ०(5)/30/2025-273068.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव कोटला

मोलर (58), तहसील ददाहू, जिला सिरमौर, हिमाचल प्रदेश, में ददाहू-बेचड़ का बाग सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह घोषणा, भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-19 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम की धारा-19 के अधीन भू-अर्जन समाहर्ता (शिमला क्षेत्र) लो0नि0वि0, जिला शिमला, हिमाचल प्रदेश को उक्त भूमि के अर्जन करने का निदेश दिया जाता है।

3. भूमि रेखांक का निरीक्षण भू-अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला, हिमाचल प्रदेश के कार्यालय में किसी भी कार्य दिवस को किया जा सकता है।

विवरणी

जिला	तहसील	गांव	खसरा नं०	रकबा (बीघा में)
सिरमौर	ददाहू	कोटला मोलर (58)	650/55/1	0-01-04
			649/55/1	0-02-19
			648/55/1	0-00-12
			646/55/1	0-00-12
			63/1	0-01-17
			63/2	0-00-18
			65/1	0-00-18
			62/1	0-01-10
			68/1	0-08-18
			68/1/1	0-00-09
			663/161/1	0-01-10
			664/161/1	0-01-08
			883/162/1	0-00-08
			884/162/1	0-03-16
			163/1	0-02-05
			165/1	0-18-01
			849/171/1	0-06-08
			175/2/1	0-12-07
			678/321/1	0-03-12
			678/321/4	0-06-18
			679/321/1	0-10-05
			315/1	0-05-14
			697/400/1	0-00-06
			397/1	0-06-09
			396/1	0-02-04
			395/1	0-06-04
			700/400/1	0-04-17
			700/400/5	0-13-14
			394/1	0-04-10
			387/1	0-11-00

			386/1	0-01-01
			701/400/1	0-04-08
			कित्ता-32	07-07-02

आदेश द्वारा,

प्रधान सचिव (लोक निर्माण)।

लोक निर्माण विभाग

अधिसूचना

शिमला-2, 18 मई, 2026

सं०पी०डब्ल्यू०डी०बी-एफ०(5) / 30 / 2025-273068.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव कांदल (54), तहसील ददाहू, जिला सिरमौर, हिमाचल प्रदेश, में ददाहू-बेचड़ का बाग सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह घोषणा, भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-19 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम की धारा-19 के अधीन भू-अर्जन समाहर्ता (शिमला क्षेत्र) लो०नि०वि०, जिला शिमला, हिमाचल प्रदेश को उक्त भूमि के अर्जन करने का निदेश दिया जाता है।

3 भूमि रेखांक का निरीक्षण भू-अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला, हिमाचल प्रदेश के कार्यालय में किसी भी कार्यदिवस को किया जा सकता है।

विवरणी

जिला	तहसील	गांव	खसरा नं०	रकबा (बीघा में)
सिरमौर	ददाहू	कांदल (54)	556/169/1	0-16-10
			491/169/1	0-13-10
			583/487/169/1	0-11-04
			605/537/269/1	0-01-05
			604/537/269/1	0-00-16
			603/535/269/1	0-16-07
			602/535/269/1	0-08-08
			534/269/1	0-13-10
			273/1	0-04-17
			273/4	0-09-06
			317/1	0-02-12
			293/1	0-01-16
			292/1	0-03-08
			289/1	0-03-01

			288/1	0-03-10
			333/1	0-01-00
			290/1	0-00-11
			608/541/274/1	0-02-12
			कित्त-18	05-14-03

आदेश द्वारा,

प्रधान सचिव (लोक निर्माण)।

लोक निर्माण विभाग

अधिसूचना

शिमला-2, 28 अप्रैल, 2026

सं०पी०डब्ल्यू०डी०बी०-एफ०(5) / 43 / 2025-289539.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव डैवग, तहसील/उप-तहसील कोटखाई/कलबोग, जिला शिमला, हिमाचल प्रदेश, में थाना-अडयोग-मिहानी सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद् द्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह घोषणा, भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-19 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम की धारा-19 के अधीन भू-अर्जन समाहर्ता (शिमला क्षेत्र) लो०नि०वि०, जिला शिमला, हिमाचल प्रदेश को उक्त भूमि के अर्जन करने का निदेश दिया जाता है।

3. भूमि रेखांक का निरीक्षण भू-अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला, हिमाचल प्रदेश के कार्यालय में किसी भी कार्यदिवस को किया जा सकता है।

विवरणी

जिला	तहसील/ उप-तहसील	गांव	खसरा नं०	रकबा (हैक्टेयर में)
शिमला	कोटखाई/ कलबोग	डैवग	276	0-05-83
			277	0-05-50
			373/1	0-07-35
			370	0-07-63
			366/1	0-07-25
			365	0-07-53
			541	0-06-37
			541/1/1	0-04-53
			502	0-02-45

			503	0-01-44
		कुल जोड़ .	कित्ता-10	0-55-88

आदेश द्वारा,

अतिरिक्त मुख्य सचिव (लोक निर्माण)।

लोक निर्माण विभाग

अधिसूचना

शिमला-2, 5 मई, 2026

सं०पी०डब्ल्यू०डी०बी०-एफ०(5) / 22 / 2024-237676.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव बिजौरी, तहसील रोहडू, जिला शिमला, हिमाचल प्रदेश, में सीमा-रन्टाडी सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह अधिसूचना ऐसे सभी व्यक्तियों को, जो इससे सम्बन्धित हो सकते हैं, की जानकारी के लिए भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-11 के उपबन्धों के अन्तर्गत जारी की जाती है।

3. पूर्वोक्त धारा द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्यपाल, हिमाचल प्रदेश इस समय इस उपक्रम में कार्यरत सभी अधिकारियों, उनके कर्मचारियों और श्रमिकों को इलाके की किसी भी भूमि में प्रवेश करने और सर्वेक्षण करने तथा उप-धारा द्वारा अपेक्षित अथवा अनुमतः अन्य सभी कार्यों को करने के लिए सहर्ष प्राधिकार देते हैं।

4. कोई भी हितबद्ध व्यक्ति जिसे उक्त परिक्षेत्र में कथित भूमि के अर्जन पर कोई आपत्ति हो तो वह इस अधिसूचना के प्रकाशित होने के साठ दिन की अवधि के भीतर लिखित रूप में भू-अर्जन समाहर्ता, (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला, हि० प्र०, के समक्ष अपनी आपत्ति दायर कर सकता है।

विवरणी

जिला	तहसील	गांव	खसरा न०	रकबा (हैक्टेयर में)
शिमला	रोहडू	बिजौरी	1183	00-04-38
			1173 / 1	00-01-08
			1175	00-01-56
			2430 / 1163	00-01-70
कुल जोड़			कित्ता-04	00-08-72

आदेश द्वारा,

प्रधान सचिव (लोक निर्माण)।

ब अदालत नायब तहसीलदार तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्री सुनील कुमार पुत्र श्री कृष्ण कुमार, मुहाल मूंह, मौजा भुम्पल, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री सुनील कुमार पुत्र श्री कृष्ण कुमार, मुहाल मूंह, मौजा भुम्पल, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 04-04-2026 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है, जिसमें प्रार्थी ने अनुरोध किया है कि उसका नाम कागजात माल महाल मूंह, मौजा भुम्पल, तहसील नादौन, जिला हमीरपुर में सुनील दत्त पुत्र कृष्ण कुमार दर्ज है, परन्तु अन्य जगह जैसा कि आधार कार्ड, परिवार नकल आदि में प्रार्थी का नाम सुनील कुमार पुत्र कृष्ण कुमार दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसके हैं। प्रार्थी अपना नाम अब दुरुस्त करवाकर कागजात माल महाल मूंह, मौजा भुम्पल, तहसील नादौन, जिला हमीरपुर में सुनील कुमार पुत्र कृष्ण कुमार दर्ज करवाना चाहता है।

अतः इस सरकारी इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी का नाम दुरुस्त करवाने में कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख 09-07-2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन में हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 08-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

ब अदालत उप-मण्डल दण्डाधिकारी भोरंज, जिला हमीरपुर (हि0प्र0)

1. कृष्ण कुमार पुत्र श्री सुरजीत सिंह, गांव भदरू, डा0 कन्ज्याण, तहसील भोरंज, जिला हमीरपुर (हि0प्र0)।

2. दीपाली चन्द्रकान्त धावडे पुत्री चन्द्रकान्त धावडे निवासी House No. 321, (Bavkarwadi) Bagavewadi, Rajapur, Ratangiri Maharashtra. प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

विषय.—विवाह पंजीकरण अधीन धारा 8(4) विवाह पंजीकरण अधिनियम, 1996 के अधीन दर्ज करवाने बारे।

उपरोक्त विषय के सन्दर्भ में प्रार्थी श्री कृष्ण कुमार व दीपाली का प्रार्थना-पत्र इस कार्यालय में प्राप्त हुआ है कि उन्होंने दिनांक 25-05-2015 को हिन्दू रीति-रिवाजों के अनुसार विवाह किया है लेकिन किसी कारणवश वह ग्राम पंचायत दिम्मी, तहसील भोरंज में दर्ज नहीं हो सका। प्रार्थी अब इस विवाह को ग्राम पंचायत दिम्मी में दर्ज करवाना चाहते हैं।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि इस विवाह पंजीकरण बारे किसी को कोई उजर/एतराज हो तो वह असालतन/वकालतन हाजिर होकर दिनांक 25-06-2026 तक एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जायेगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 22-05-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
उप-मण्डल दण्डाधिकारी एवं,
विवाह पंजीकरण अधिकारी,
भोरंज, जिला हमीरपुर (हि0प्र0)।

**In the Court of Shashi Pal Sharma, HAS Sub-Divisional Collector, Bhoranj,
District Hamirpur (H.P.)**

Case No .
60548/2026

Date of Institution :
02-04-2026

Next date of hearing :
07-07-2026

In the matter of :

Ishwar Dass s/o Sh. Tota, r/o Village Paplah, P.O. Bhaeri, Tehsil Bhoranj, District Hamirpur (H.P.).
.. Appellant.

Versus

Bullu Motors and general Fiance Limited s/o Na, Bullu Motors and general Finance Limited, Gandhi Chowk, Hamirpur.

Application under Section 4 of the redemption of Mortgages Act of 1971.

Notice to Respondent :—

Bullu Motors and general Finance Limited s/o Na,
Bullu Motors and general Finance Limited
Gandhi Chowk, Hamirpur.

Whereas, in the above noted case it has been proved to the satisfaction of the court that the above named respondent have left Bullu Motors and General Finance Limited, Gandhi Chowk Hamirpur and their whereabouts are not known to applicants/villagers and they can not served in ordinary way.

Hence this proclamation is hereby issued against the agency/its propertier/office bearer to appear in this court on 07-07-2026 at 2.00 P.M. to defend the case personally or through authorized agent or through Advocate, failing which *ex-parte* proceeding will be taken against them.

Issued under my hand and seal of the court today on 08-06-2026.

Seal.

Sd/-
(SHASHI PAL SHARMA)
Collector Sub-Division,
Bhoranj, District Hamirpur (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर 28/NT/2026	किस्म मुकद्दमा जन्म तिथि पंजीकरण	तारीख दायर 08-06-2026	तारीख पेशी 24-06-2026
--------------------------	-------------------------------------	--------------------------	--------------------------

श्रीमती सरोज देवी पुत्री श्री बाली राम, वासी मोहाल कुडाना, डाकघर जंगल बैरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

... वादिया।

बनाम

आम जनता

... प्रतिवादी।

जन्म तिथि पंजीकरण under section 13(3) of Birth & Death Act, 1969 श्रीमती सरोज देवी पुत्री श्री बाली राम, वासी मोहाल कुडाना, डाकघर जंगल बैरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

प्रार्थना—पत्र बराए जन्म तिथि पंजीकरण प्रार्थिया श्रीमती सरोज देवी पुत्री श्री बाली राम, वासी मोहाल कुडाना, डाकघर जंगल बैरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में दायर किया है कि उनका जन्म दिनांक 28-03-1962 को ग्राम पंचायत बैरी में हुआ था तथा सहबन गलती से ग्राम पंचायत बैरी में दर्ज नहीं हो पाया है। लिहाजा इसे ग्राम पंचायत बैरी में दर्ज करने के लिए आदेश पारित किए जाए।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इशतहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक 24-06-2026 को सुबह 10.00 बजे इस न्यायालय में असातन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है, अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 08-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत जनाब सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर 27/NT/2026	किस्म मुकद्दमा जन्म तिथि पंजीकरण	तारीख दायर 03-06-2026	तारीख पेशी 24-06-2026
--------------------------	-------------------------------------	--------------------------	--------------------------

श्रीमती उषा रानी पुत्री श्री जगदीश प्रसाद व अमरावती, वासी मोहाल री, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

... वादिया।

बनाम

आम जनता

... प्रतिवादी।

जन्मतिथि पंजीकरण under section 13(3) of Birth & Death Act, 1969. श्रीमती उषा रानी पुत्री श्री जगदीश प्रसाद व अमरावती, वासी मोहाल री, डाकघर री, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

प्रार्थना-पत्र बराए जन्म तिथि पंजीकरण प्रार्थिया श्रीमती उषा रानी पुत्री श्री जगदीश प्रसाद व अमरावती, वासी मोहाल री, डाकघर री, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में दायर किया है कि उनका जन्म दिनांक 04-08-1972 को ग्राम पंचायत री में हुआ था तथा सहवन गलती से ग्राम पंचायत री में दर्ज नहीं हो पाया है। लिहाजा इसे ग्राम पंचायत री में दर्ज करने के आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक 24-06-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है, अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 08-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

**ब अदालत पी0 सी0 कौण्डल, तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, तहसील सुलह,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : नाम दुरुस्ती

तारीख पेशी : 18-06-2026

राजिन्द्र सिंह पुत्र सोणमल पुत्र राजू राम, निवासी महाल झंगेहड, पटवार वृत्त सुलह, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

आम जनता

विषय.-नाम दुरुस्ती करवाने बारे।

प्रार्थी राजिन्द्र सिंह पुत्र सोणमल पुत्र राजू राम, निवासी महाल झंगेहड, पटवार वृत्त सुलह, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र, अपनी बहन का आधार कार्ड, मृत्यु प्रमाण-पत्र आदि दस्तावेज प्रस्तुत कर निवेदन किया है कि मेरी बहन का सही नाम व प्रचलित नाम शारदा देवी पुत्री सोणमल पुत्र राजू है। जबकि महाल झंगेहड के राजस्व अभिलेख में सहवन शान्ता देवी पुत्री सोणमल पुत्र राजू दर्ज कागजात माल है, जोकि गलत है। अतः प्रार्थी महाल झंगेहड के राजस्व अभिलेख में अपनी बहन का नाम शान्ता देवी पुत्री सोणमल पुत्र राजू के स्थान पर शान्ता देवी उपनाम शारदा देवी पुत्री सोणमल पुत्र राजू दर्ज कागजात माल करवाना चाहता है।

अतः इस राजपत्र इश्तहार/मुश्री मुनादी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त नाम कि दुरुस्ती बारे किसी को कोई एतराज हो तो वह दिनांक 18-06-2026 को असालतन या वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे।

आज दिनांक 21-05-2026 को हमारे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता प्रथम श्रेणी,
सुलह, जिला कांगड़ा (हि0प्र0)।

**ब अदालत पी0 सी0 कौण्डल तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सुलह,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 24-06-2026

कुलदीप कुमार पुत्र वाली राम पुत्र फता, निवासी महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

1. विपन कुमार, 2. सुनील कुमार पुत्रान भगवान दास पुत्र सीतो देवी पुत्री फता 2. माया देवी पुत्री वाली राम पुत्र फता निवासियान महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0) . प्रतिवादीगण।

आम जनता

भूमि खाता नं0 365, खतौनी नं0 840, खसरा नं0 682, रकबा तदादी 0-03-87 हैक्ट0, महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0)।

जमेदार तहसील :

प्रार्थी कुलदीप कुमार पुत्र वाली राम पुत्र फता, निवासी महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस न्यायालय में तकसीम करवाने हेतु प्रार्थना-पत्र पेश किया है जिसमें उपरोक्त वर्णित प्रतिवादीगण को तामील करवाई गई। प्राप्त रिपोर्ट प्रतिवादीगण दिए पते पर नहीं रहते हैं। प्रार्थी ने प्रतिवादीगण का सही पता पेश करने में असमर्थता जताई है तथा मुश्त्री मुनादी व राजपत्र इश्तहार जारी करने का अनुरोध किया। अतः न्यायालय की सन्तुष्टि व विश्वास हेतु यह सिद्ध हो गया है कि उक्त प्रतिवादीगण की तामील साधारण ढंग से नहीं हो सकती है। अतः उक्त वर्णित प्रतिवादीगण को मुश्त्री मुनादी/राजपत्र इश्तहार द्वारा सूचित किया जाता है कि उक्त मुकद्दमा की पैरवी हेतु असालतन या वकालतन तारीख पेशी 24-06-26 को हाजिर अदालत होकर पैरवी मुकद्दमा करे अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे व बाद तारीख पेशी किसी किस्म का उजर या एतराज स्वीकार्य न होगा।

यह इश्तहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 20-05-26 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
सुलह, जिला कांगड़ा (हि0प्र0)।

**ब अदालत पी0 सी0 कौण्डल तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सुलह,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 24-06-2026

कुलदीप कुमार पुत्र वाली राम पुत्र फता, निवासी महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

1. विपन कुमार, 2. सुनील कुमार पुत्रान भगवान दास पुत्र सीतो देवी पुत्री फता 2. कर्म चन्द पुत्र वाली राम 3. माया देवी पुत्री वाली राम पुत्र फता निवासियान महाल निचला मैझा तहसील सुलह जिला कांगड़ा (हि0प्र0)

आम जनता

भूमि खाता नं0 361, खतौनी नं0 829, खसरा कित्ता-04, रकबा तादादी 0-03-87 हैक्ट0, महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0)।

जमेदार तहसील :

प्रार्थी कुलदीप कुमार पुत्र वाली राम पुत्र फता, निवासी महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस न्यायालय में तकसीम करवाने हेतु प्रार्थना-पत्र पेश किया है जिसमें उपरोक्त वर्णित प्रतिवादीगण को तामील करवाई गई। प्राप्त रिपोर्ट प्रतिवादीगण दिए पते पर नहीं रहते हैं। प्रार्थी ने प्रतिवादीगण का सही पता पेश करने में असमर्थता जताई है तथा मुश्त्री मुनादी व राजपत्र इश्तहार जारी करने का अनुरोध किया। अतः न्यायालय की सन्तुष्टि व विश्वास हेतु यह सिद्ध हो गया है कि उक्त प्रतिवादीगण की तामील साधारण ढंग से नहीं हो सकती है। अतः उक्त वर्णित प्रतिवादीगण को मुश्त्री मुनादी/राजपत्र इश्तहार द्वारा सूचित किया जाता है कि उक्त मुकद्दमा की पैरवी हेतु असागतन या वकालतन तारीख पेशी 24-06-26 को हाजिर अदालत होकर पैरवी मुकद्दमा करें अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे व बाद तारीख पेशी किसी किस्म का उजर या एतराज स्वीकार्य न होगा।

यह इश्तहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 20-05-26 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
सुलह, जिला कांगड़ा (हि0प्र0)।

ब अदालत पी0 सी0 कौण्डल तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सुलह,
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 24-06-2026

कुलदीप कुमार पुत्र वाली राम पुत्र फता, निवासी महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

1. विपन कुमार, 2. सुनील कुमार पुत्रान भगवान दास पुत्र सीतो देवी पुत्री फता 2. माया देवी पुत्री वाली राम पुत्र फता 3. नीता देवी पत्नी कृष्ण लाल पुत्र धर्म चन्द निवासियान महाल निचला मैझा तहसील सुलह, जिला कांगड़ा (हि0प्र0) प्रतिवादीगण।

आम जनता

भूमि खाता नं0 362, खतौनी नं0 835, खसरा कित्ता-2, रकबा तादादी 0-02-09 हैक्ट0, महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0)।

जमेदार तहसील :

प्रार्थी कुलदीप कुमार पुत्र वाली राम पुत्र फता, निवासी महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस न्यायालय में तकसीम करवाने हेतु प्रार्थना-पत्र पेश किया है जिसमें उपरोक्त वर्णित प्रतिवादीगण को तामील करवाई गई। प्राप्त रिपोर्ट प्रतिवादीगण दिए पते पर नहीं रहते हैं। प्रार्थी ने प्रतिवादीगण का सही पता पेश करने में असमर्थता जताई है तथा मुस्त्री मुनादी व राजपत्र इशतहार जारी करने का अनुरोध किया। अतः न्यायालय की सन्तुष्टि व विश्वास हेतु यह सिद्ध हो गया है कि उक्त प्रतिवादीगण की तामील साधारण ढंग से नहीं हो सकती है। अतः उक्त वर्णित प्रतिवादीगण को मुस्त्री मुनादी/राजपत्र इशतहार द्वारा सूचित किया जाता है कि उक्त मुकद्दमा की पैरवी हेतु असालतन या वकालतन तारीख पेशी 24-06-26 को हाजिर अदालत होकर पैरवी मुकद्दमा करें अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे व बाद तारीख पेशी किसी किस्म का उजर या एतराज स्वीकार्य न होगा।

यह इशतहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 20-05-26 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
सुलह, जिला कांगड़ा (हि0प्र0)।

ब अदालत पी0 सी0 कौण्डल तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सुलह,
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 24-06-2026

कुलदीप कुमार पुत्र वाली राम पुत्र फता, निवासी महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

1. विपन कुमार, 2. सुनील कुमार पुत्रान भगवान दास पुत्र सीतो देवी पुत्री फता 3. माया देवी पुत्री वाली राम, पुत्र फता 4. नीता देवी पत्नी कृष्ण लाल पुत्र धर्म चन्द निवासियान महाल निचला मैझा तहसील सुलह, जिला कांगड़ा (हि0प्र0) प्रतिवादीगण।

आम जनता

मि खाता नं0 363, खतौनी नं0 836, खसरा कित्ता-15, रकबा तादादी 0-76-29 हैक्ट0 महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0)।

जमेदार तहसील :

प्रार्थी कुलदीप कुमार पुत्र वाली राम पुत्र फता, निवासी महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस न्यायालय में तकसीम करवाने हेतु प्रार्थना-पत्र पेश किया है जिसमें उपरोक्त वर्णित प्रतिवादीगण को तामील करवाई गई। प्राप्त रिपोर्ट प्रतिवादीगण दिए पते पर नहीं रहते हैं। प्रार्थी ने प्रतिवादीगण का सही पता पेश करने में असमर्थता जताई है तथा मुस्त्री मुनादी व राजपत्र इशतहार जारी करने का अनुरोध किया। अतः न्यायालय की सन्तुष्टि व विश्वास हेतु यह सिद्ध हो गया है कि उक्त प्रतिवादीगण की तामील साधारण ढंग से नहीं हो सकती है। अतः उक्त वर्णित प्रतिवादीगण को मुस्त्री मुनादी/राजपत्र इशतहार द्वारा सूचित किया जाता है कि उक्त मुकद्दमा की पैरवी हेतु असालतन या वकालतन तारीख पेशी 24-06-26 को हाजिर अदालत होकर पैरवी मुकद्दमा करें अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे व बाद तारीख पेशी किसी किस्म का उजर या एतराज स्वीकार न होगा।

यह इश्तहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 20-05-26 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
सुलह, जिला कांगड़ा (हि0प्र0)।

**ब अदालत पी0 सी0 कौण्डल तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सुलह,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 24-06-2026

कुलदीप कुमार पुत्र वाली राम पुत्र फता, निवासी महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

1. विपन कुमार, 2. सुनील कुमार पुत्रान भगवान दास पुत्र सीतो देवी पुत्री फता 2. कर्म चन्द पुत्र वाली राम पुत्र फता 3. माया देवी पुत्री वाली राम पुत्र फता निवासियान महाल निचला मैझा तहसील सुलह जिला कांगड़ा (हि0प्र0) प्रतिवादीगण।

आम जनता

भूमि खाता नं0 364, खतौनी नं0 839, खसरा नं0 688, रकबा तादादी 0-21-49 हैक्ट0, महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0)।

जमेदार तहसील :

प्रार्थी कुलदीप कुमार पुत्र वाली राम पुत्र फता, निवासी महाल निचला मैझा, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस न्यायालय में तकसीम करवाने हेतु प्रार्थना-पत्र पेश किया है जिसमें उपरोक्त वर्णित प्रतिवादीगण को तामील करवाई गई। प्राप्त रिपोर्ट प्रतिवादीगण दिए पते पर नहीं रहते हैं। प्रार्थी ने प्रतिवादीगण का सही पता पेश करने में असमर्थता जताई है तथा मुश्त्री मुनादी व राजपत्र इश्तहार जारी करने का अनुरोध किया। अतः न्यायालय की सन्तुष्टि व विश्वास हेतु यह सिद्ध हो गया है कि उक्त प्रतिवादीगण की तामील साधारण ढंग से नहीं हो सकती है। अतः उक्त वर्णित प्रतिवादीगण को मुश्त्री मुनादी/राजपत्र इश्तहार द्वारा सूचित किया जाता है कि उक्त मुकद्दमा की पैरवी हेतु असालतन या वकालतन तारीख पेशी 24-06-26 को हाजिर अदालत होकर पैरवी मुकद्दमा करें अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे व बाद तारीख पेशी किसी किस्म का उजर या एतराज स्वीकार न होगा।

यह इश्तहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 20-05-26 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
सुलह, जिला कांगड़ा (हि0प्र0)।

**In the Court of Assistant Collector 1st Grade and Executive Magistrate, Dharamshala,
District Kangra, Himachal Pradesh**

Case : Birth Registration

Mr./Mrs./Ms. Tashi Delek s/o Sh. Bhakto, r/o House No. 102 Mcleodganj, Tehsil Dharamshala, District Kangra (H.P.).

Vs.

1. The General Public.
2. The Registrar Birth & Deaths, C.M.O. Kangra at Dharamshala.
3. The Commisioner Municipal Corporation Dharamshala.

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Mr./Mrs./Ms. Tashi Delek s/o Sh. Bhakto, r/o House No. 102 Mcleodgani, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसकी भतीजी Pema Tso d/o Late Dorjee Tsering का जन्म दिनांक 23-06-1982 को मैकलोडगन्ज, तहसील धर्मशाला में हुआ था। परन्तु एम0 सी0 धर्मशाला/ संबंधित ग्राम पंचायत में जन्म/मृत्यु रजिस्टर में पंजीकृत न है अतः जन्म तिथि पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस इश्तहार/मुश्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को Pema Tso d/o Late Dorjee Tsering की जन्म तिथि 23-06-1982 पंजीकृत किये जाने बारे कोई एतराज हो तो वह हमारी अदालत में दिनांक 30-06-2026 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जाएंगे।

आज दिनांक 29-05-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, तहसील सुलह,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : /2026

किस्म मुकद्दमा : नाम दुरुस्ती

तारीख पेशी : 09-07-2026

सुरिन्द्र कुमार पुत्र जोग राज पुत्र गिल्हो, निवासी महाल शमूला, तहसील सुलह, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

आम जनता

विषय—नाम की दुरुस्ती करने बारे।

प्रार्थी सुरिन्द्र कुमार पुत्र जोग राज पुत्र गिल्हो, निवासी महाल शमूला, तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय ब्यान हल्फी द्वारा सूचित किया है कि प्रार्थी का असल नाम सुरिन्द्र कुमार पुत्र जोग राज पुत्र गिल्हो है उनके अन्य अभिलेखों में भी इसी नाम से प्रविष्टि दर्ज है जबकि

महाल शमूला के राजस्व अभिलेख में प्रार्थी का नाम सुरेन्द्र पाल व उनके पिता का नाम जैसी राम दर्ज कागजात माल है, जोकि गलत है।

अतः महाल शमूला के राजस्व अभिलेख में प्रार्थी व प्रार्थी के पिता के नाम की दुरुस्ती करके सुरेन्द्र पाल पुत्र जैसी राम के बजाए सुरेन्द्र पाल उपनाम सुरिन्द्र कुमार व जैसी राम उपनाम जोग राज करने उपरान्त सही नाम दर्ज कागजात माल किया जावे।

अतः इस मुश्री मुनादी चस्पांगी व इश्तहार राजपत्र हिमाचल प्रदेश के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के नाम की दुरुस्ती बारे किसी को उजर या एतराज हो तो वह दिनांक 09-07-2026 को असालतन या वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जायगी।

आज दिनांक 04-06-2026 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
सुलह, जिला कांगड़ा (हि0प्र0)।

**Before Executive Magistrate cum-Naib-Tehsildar, Sub-Tehsil Bagshar,
District Mandi (H.P.)**

File No. : 01/ B&D/2026

Date of institution : 11-06-2026

In the matter of :—

Lalit Sharma s/o Naval Kishore, r/o Village Khamaro, P.O. Jassal, Sub-Tehsil Bagshar,
District Mandi (H.P.) . .Applicant.

Versus

General Public

. .Respondent.

Proclamation for delay birth & death registration Act, U/s 13(3).

An application has been filed by the aforesaid applicant in which he has submitted that the event of his birth has not been entered in his native Gram Panchayat Birth Register i.e. Gram Panchayat Savindhar. The application received in this office through the Additional District Register (Birth & Death) Mandi, District Mandi, who has recommended that the after verifying the facts from the documents produced by the applicant the birth event of the applicant namely Lalit Sharma s/o Naval Kishore may be enter in the Parivar register of concerned Gram Panchayat as 20th August, 1992.

Therefore, the General Public is hereby informed through this notice that if any person who has any objection regarding the entering birth event in birth register of Gram Panchayat Savinhar he/thy can file the objection(s) personally or in writing before this court on or before 25-06-2026 from the date of this notice. After that no objection(s) will be entertained and the ex-parte order will be passed accordingly.

Issued today on 12th day of June, 2026 under my hand and seal of the court.

Seal.

Sd/-
Executive Magistrate,
Bagshar, District Mandi (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, धर्मपुर, जिला मण्डी (हि0प्र0)

मुकद्दमा शीर्षक :

श्रीमती यशोधा देवी पुत्री श्री देवी राम, निवासी दबरोट, डा0 मढी, तहसील धर्मपुर, जिला मण्डी, (हि0प्र0)।

बनाम

आम जनता

दरखास्त वर्गज जारी फरमाए जाने हदायत दर्ज किए जाने तारीख जन्म।

एतद्वारा आम जनता को सूचित किया जाता है कि उपरोक्त प्रार्थिया द्वारा इस अदालत में जेर धारा 13(3) जन्म/मृत्यु पंजीकरण अधिनियम, 1969 के तहत प्रार्थिया की जन्म तिथि 01-07-1959 का पंजीकरण ग्राम पंचायत लौगणी के अभिलेख में दर्ज करने हेतु प्रार्थना-पत्र मय शपथ प्रस्तुत किया है।

अतः इस उद्घोषणा द्वारा आम जनता को सूचित किया जाता है कि वे दिनांक 09-07-2026 को सुबह 10.00 बजे अधोहस्ताक्षरी के समक्ष असालतन या वकालतन अपनी-अपनी सहमति एवं आपत्ति व्यक्त करें अन्यथा अनुपस्थिति की अवस्था में यथोचित आदेश पारित किए जाएंगे।

आज दिनांक 08-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किए गए।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
धर्मपुर, जिला मण्डी (हि0प्र0)।

**In the court of Sh. Surjeet Singh, HAS, Registrar-cum-Sub-Divisional Magistrate, Padhar,
District Mandi (H.P.)**

File No : 25/2023

Instd. on : 06-06-2026

Next date of hearing : 10-07-2026

In the Matter of :

1. Sh. Roshan Lal s/o Lachhman, r/o Village Pali, P.O. Pali, Tehsil Padhar, Distt. Mandi (H.P.).
 2. Smt. Durga Devi d/o Sh. Juthu Ram, r/o Village Patyon, P.O. & Tehsil Padhar, Distt. Mandi (H.P.).
- . .Petitioners/Applicants.

Versus

General Public

Application for the registration of Marriage.

Whereas, Sh.Roshan Lal s/o Lachhman, r/o Village Pali, P.O. Pali, Tehsil Padhar, Distt. Mandi (H.P.). & Smt. Durga Devi d/o Sh. Juthu Ram, r/o Village Patyon, P.O. & Tehsil Padhar, Distt. Mandi (H.P.) both the Petitioners have presented an application through Counsel for the registration of marriage under H.P. Marriage Registration Act, 1996. As per application both applicants have solemnized their marriage on 13-12-1990 according to Hindu rituals and customs but inadvertently the marriage was not registered in Gram Panchayat Pali. Both applicants have attained majority at the time of marriage and do not fall under prohibited decree of relationship and requested to issue order to local registrar Gram Panchayat Pali to enter the marriage in marriage register of Gram Panchayat Pali.

Hence, this proclamation is hereby issued for the information of General Public that if any persons have any objection in this regard may submit claim or objection in this court on or before 10-07-2026 at 10.00 A.M. personally or through an authorized agent. Failing which *ex-parte* proceeding will be undertaken and appropriate order will be passed in the case.

Given under my hand and seal of this court on 09-06-2026.

Seal.

Sd/-
(SURJEET SINGH, HAS
Registrar-cum-Sub-Divisional, Magistrate),
Padhar, Distt. Mandi (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, सुन्दरनगर, जिला मण्डी (हि0प्र0)

शीर्षक :

श्री ईशा खान पुत्र श्री सदीक मुहम्मद, निवासी गांव डीनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी, हि0प्र0 प्रार्थी।

बनाम

आम जनता

..... प्रत्यार्थीगण।

प्रार्थना—पत्र अधीन धारा 13(3) जन्म एवं मृत्यु अधिनियम, 1969 के अन्तर्गत पंजीकरण करने बारे।

आवेदक श्री ईशा खान पुत्र श्री सदीक मुहम्मद, निवासी गांव डीनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी, हि0प्र0 ने इस न्यायालय में आवेदन—पत्र अधीन धारा 13(3) जन्म एवं मृत्यु अधिनियम, 1969 मय Addl. District Registrar (Birth & Death)-cum-District Health Officer Mandi द्वारा जारी पत्र तथा अनुपलब्धता प्रमाण पत्र तथा दो गवाहन के शपथ पत्र आदि सहित प्रस्तुत किया है कि उसका जन्म दिनांक 15-03-1975 को गांव डीनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी, हि0प्र0 में हुआ है, परन्तु उक्त जन्म तिथि का पंजीकरण ग्राम पंचायत कनैड, तहसील सुन्दरनगर, जिला मण्डी, हि0प्र0 के अभिलेख में दर्ज नहीं है। आवेदक अपनी जन्म तिथि 15-03-1975 का पंजीकरण ग्राम पंचायत कनैड, तहसील सुन्दरनगर, जिला मण्डी, हि0प्र0 के अभिलेख में दर्ज करवाना चाहता है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त जन्म तिथि पंजीकरण करने बारा किसी भी प्रकार का कोई उजर/एतराज हो तो वह दिनांक 03-07-2026 को मुकरर तारीख पर बवक्त 10.00 बजे सुबह असालतन या वकालतन हाजिर आकर पैरवी मुकद्दमा करें। अन्यथा आपके खिलाफ एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 03-06-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**In the Court of Sh. Manjeet Sharma, Sub-Divisional Magistrate, Shimla (R),
District Shimla (H.P.)**

Smt. Kamla Devi d/o Sh. Devi Ram & wife of Sh. Rama Nand, r/o Village Jhahari, P.O. Jubberhatti, Tehsil & Distt. Shimla (H.P.).

Versus

General Public

. . Respondent.

Whereas, Smt. Kamla Devi d/o Sh. Devi Ram & wife of Sh. Rama Nand, r/o Village Jhahari, P.O. Jubberhatti, Tehsil & Distt. Shimla (H.P.) has submitted an application alongwith a Non-Availability Certificate issued by the Registrar Birth & Death Gram Panchayat Bychari Shimla H.P., before this Court under Section 13 (3) of the Registration of Birth and Death Act, 1969, seeking permission to enter date of birth as 01-07-1964 in the records of the Registrar, Births & Deaths, Gram Panchayat Bychari, District Shimla, H.P.

Particulars of the Applicant :

Sl. No.	Name of the family members	Relation	Date of Birth
1.	Kamla Devi	Self	01-07-1964

Hence, this proclamation is issued to the general public with directions if any person has any objection or claim with regard to the entry of the date of birth of the above-named person in the records of the Registrar, Birth & Death, Gram Panchayat Bychari Shimla, District Shimla H.P., he/she may file such objections in the court on or before one month of publication of this notice in Government Gazette. Failing which, the matter shall be proceeded with and necessary orders shall be passed in accordance with law.

Issued today on 07-06-2026 under my signature and seal of the court.

Seal.

Sd/-
Executive Magistrate,
Shimla (R), District Shimla (H.P.).

**In the Court of Sh. Manjeet Sharma, Sub-Divisional Magistrate, Shimla (R),
District Shimla (H.P.)**

Sh. Rama Nand s/o Sh. Kanhiya, r/o Village Jhahri, P.O. Jubberhatti, Tehsil & Distt. Shimla (H.P.).

Versus

General Public

. . Respondent.

Whereas, Sh. Rama Nand s/o Sh. Kanhiya, r/o Village Jhahri, P.O. Jubberhatti, Tehsil & Distt. Shimla (H.P.) has submitted an application alongwith a Non-Availability Certificate issued by the Registrar, Birth & Death, Gram Panchayat Dhamoon, Shimla, Distt. Shimla (H.P.) before this court under Section 13(3) of the Registration of Birth and Death Act, 1969, seeking permission to enter date of birth as 01-07-1957 in the records of the Registrar, Births & Deaths, Gram Panchayat Dhamoon, District Shimla (H.P.).

Sl. No.	Name of the family members	Relation	Date of Birth
1.	Rama Nand	Self	01-07-1957

Hence, this proclamation is issued to the general public with directions if any person has any objection/claim with regard to the entry of the date of birth of the above named person in the records of the Registrar, Birth & Death, Gram Panchayat Dhamoon Shimla, District Shimla (H.P.) he/she may file such objections in the court on or before one month of publication of this notice in Government Gazette. Failing which, the matter shall be proceeded with and necessary orders shall be passed in accordance with law.

Issued today on 07-06-2026 under my signature and seal of the court.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.).*

**In the Court of Sh. Daya Nand Sharma, Executive Magistrate Grade II nd, Rohru,
District Shimla (H.P.)**

In the matter of :

Sh. Karnail Singh s/o Sh. Bachhan Singh, r/o Ward No. 5, MC Rohru, Distt. Shimla (H.P.).

. . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application Under Section 13(3) of the Birth & Death Registration Act, 1969.

Whereas, Sh. Karnail Singh s/o Sh. Bachhan Singh, r/o Ward No. 5, MC Rohru, Distt. Shimla (H.P.) has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter Date of Birth of his (30-01-1997) 13-09-1999, 27-11-2008 in the record of Birth Register, of MC Rohru.

Now, therefore, objection are invited from the general public that if anyone has any objection regarding to enter the Date of Birth of Mr. Parvinder Singh and Miss. Ramandeep Kaur, Miss. Jashan Kaur d/s/o Sh. Karnail Singh And Smt. Kalvinder Kaur r/o Ward No. 5, MC Rohru, Distt. Shimla (H.P.) they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 04th June, 2026.

Seal.

Sd/-
(DAYA NAND SHARMA),
Executive Magistrate Grade II nd,
Rohru, District Shimla (H.P.).

**In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H.P.)**

1. Sh. Amit Kumar s/o Sh. Vir Bahadar Singh, r/o Village Jakhi, P.O. Khashdhar, Tehsil Chirgaon, District Shimla, Himachal Pradesh.

2. Ms. Deepika Mehta d/o Sh. Desh Raj, r/o V.P.O. Khashdhar, Tehsil Chirgaon, District Shimla, Himachal Pradesh . .Applicants.

Versus

General Public

. .Respondents.

Subject.—Registration of marriage under Special Marriage Act, 1954 (Central Act, 43 of 1954).

Whereas, the above named applicants have made an application of Special Marriage Act, 1954 (Central Act, 43 of 1954) alongwith an affidavit stating that their marriage was solemnized on 11-05-2026 at Hatkoti Temple Jubbal, District shimla, Himachal Pradesh and prayed for registration of their marriage under the said act.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failuer to do, it would be deemed that their is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any futher opportunity of being heard.

Issued under my hand and seal of the court on this 04th June of 2026.

Seal.

Sd/-
(DHARMESH KUMAR, HAS)
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).

**In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H.P.)**

1. Sh. Jeevan s/o Sh. Bhim Bahadur, r/o Old NAC Buliding, Ward No. 1 Rohru, P.O. & Tehsil Rohru, District Shimla, Himachal Pradesh.

2. Sangeeta d/o Late Sh. Maan Singh, r/o Village Shardu, P.O. Lowerkoti, Tehsil Rohru, District Shimla, Himachal Pradesh . . *Applicants.*

Versus

General Public

. . *Respondents.*

Subject.—Registration of marriage under Special Marriage Act, 1954 (Central Act, 43 of 1954).

Whereas, the above named applicants have made an application of Special Marriage Act, 1954 (Central Act, 43 of 1954) alongwith an affidavit stating that their marriage was solemnized on 13-05-2026 at Hatkoti Temple Jubbal, District Shimla, Himachal Pradesh and prayed for registration of their marriage under the said act.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of failuer to do, it would be deemed that their is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any futher opportunity of being heard.

Issued under my hand and seal of the court on this 04th June of 2026.

Seal.

Sd/-
(DHARMESH KUMAR HAS)
*Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).*

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Kehar Singh s/o Jawahar Singh, r/o Village Kuthru, P.O. Kiyao, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh . . *Applicant.*

Versus

General Public

. . *Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-mentioned applicant has submitted an application for correction of name of his daughter's name from "ANANYA NILTU d/o JAWAHAR SINGH" to "ANANYA d/o

JAWAHAR SINGH" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change of applicant daughter name as "ANANYA d/o JAWAHAR SINGH" in place of " ANANYA NILTU d/o JAWAHAR SINGH" they should appear before the undersigned on or before 22-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 20th day of May, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Executive Magistrate-cum-Naib Tehsildar, Kupvi, Tehsil Kupvi, District Shimla (H.P.)

In the matter of :

Sh. Roshan Lal s/o sh. Basti Ram, r/o Village Ghurat, P.O. Kulag, Tehsil Kupvi, District Shimla (H.P.) . . Applicant.

Versus

General Public . . Respondent.

Proclamation Regarding correction of name and date of birth.

Whereas, Sh. Roshan Lal s/o sh. Basti Ram, r/o Village Ghurat, P.O. Kulag, Tehsil Kupvi, District Shimla (H.P.) has filed as application alongwith an affidavit before this court.

The applicant has stated that the name of applicant's daughter have been incorrectly recorded in his Aadhar Card. However, as per the birth certificate and Panchayat records their correct name is recorded.

The detail of applicant's daughter are as under :-

Sl. No.	Name of the family members	Relationship with applicant	Wrong Name	Correct Name
1.	Rohini	Daughter	Rohni Sharma	Rohini

In accordance with the Birth Certificate issued by the Sub-Registrar (Birth & Deaths), Gram Panchayat Kulag, Tehsil Kupvi, District Shimla (H.P.).

Now, therefore, objections if any, are invited from the general public with regard to the correction of the name of the applicants daughter.

Any person having any objection in this regard may appear before the undersigned on or before 03-07-2026, either personally or through a duly authorized agent or counsel. In case no objection is received within the stipulated period, the matter shall be decided *ex-parte* without any further opportunity of hearing, and the correction shall be carried out accordingly.

Issued under my hand and seal of the court today the 03rd day of June, 2026.

Seal.

Sd/-

*Executive Magistrate-cum-Naib-Tehsildar,
Kupvi, Tehsil Kupvi, District Shimla (H.P.).*

CHANGE OF NAME

I, Mukesh Kumar s/o Sh. Mam Chand, r/o V.P.O. Trilokpur (124), Tehsil Nahan, Distt. Sirmaur (H.P.) declare that I have changed the name of my daughter's from Baby one of Seema Rani (Aadhar Card No. 6324 0344 4555) to Vashnavi Sohal, which needs to be updated in Aadhar Card. In the future she shall be known only by the name Vashnavi Sohal. All concerned please may note.

MUKESH KUMAR

*s/o Sh. Mam Chand,
r/o V.P.O. Trilokpur (124),
Tehsil Nahan, Distt. Sirmaur (H.P.).*

CHANGE OF NAME

I, Raj Kumar s/o Sh. Bali Ram, r/o Village & P.O. Sari, Tehsil Sarkaghat, Distt. Mandi (H.P.) declare that I have changed my minor son's name from Surya to Suraj. He shall be known as Suraj for all purposes in future. All concerned please may note.

RAJ KUMAR

*s/o Sh. Bali Ram,
r/o Village & P.O. Sari,
Tehsil Sarkaghat, Distt. Mandi (H.P.).*

CHANGE OF NAME

I, Des Raj s/o Sh. Phand Singh, r/o Village Mihal, Sub-Tehsil Kakira, P.O. Bakloh Cantt. Distt. Chamba (H.P.)-176301, declare that I have changed my minor son's name from Arthav Thakur to Atharva Singh.

DES RAJ

*s/o Sh. Phand Singh,
r/o Village Mihal, Sub-Tehsil Kakira,
P.O. Bakloh Cantt. Distt. Chamba (H.P.)-176301.*

CHANGE OF NAME

I, Uttmo s/o Sh. Rasalu, r/o Village Sadhun, P.O. Palhuien, Tehsil Chamba, Distt. Chamba (H.P.) declare that I have changed my name from Uttam Singh to Uttmo. I shall be known as Uttmo for all purposes in future. All concerned please note.

UTTMO
s/o Sh. Rasalu,
r/o Village Sadhun, P.O. Palhuien,
Tehsil Chamba, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Sushma Devi w/o Sh. Parveen Kumar, r/o Village Niyangal, P.O. Bhaunka, Sub-Tehsil Kotla, Tehsil Jawali, Distt. Kangra (H.P.) declare that my son's name is wrongly entered as Davansh Dhiman in Aadhar Card and other Official/Unofficial records. His correct name is Divansh Dhiman. All concerned note.

SUSHMA DEVI
w/o Sh. Parveen Kumar,
r/o Village Niyangal, P.O. Bhaunka,
Sub-Tehsil Kotla, Tehsil Jawali, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Mridula Mehta w/o Late Sh. Ram Parkash Katna, r/o House No. 41, Ward No. 1, Hira Nagar, Hamirpur, Tehsil & Distt. Hamirpur (H.P.) declare that I have changed my name from Mridula to Mridula Mehta for all purposes in future. All concerned please note.

MRIDULA MEHTA
w/o Late Sh. Ram Parkash Katna,
r/o House No. 41, Ward No. 1, Hira Nagar, Hamirpur,
Tehsil & Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Savita Devi w/o Sh. Pankaj Dhiman, r/o Vill. Matahni, P.O. Daruhi, Tehsil & Distt. Hamirpur (H.P.) declare that I have changed my name from Samita Devi to Savita Devi. I shall be known as Savita Devi for all purposes in future. All concerned please note.

SAVITA DEVI
w/o Sh. Pankaj Dhiman,
r/o Vill. Matahni, P.O. Daruhi,
Tehsil & Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Chandra Kala w/o Sh. Anil Kumar, r/o Vill. Jol Plakhin, P.O. Kuthera, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) declare that my daughter's name is wrongly recorded in her Aadhar Card No. 6947 9930 4425 as Baby first of Chanderkalan, whereas my daughter's correct name is Yakshita Rajput. Both names belongs to same girl. All concerned note.

CHANDRA KALA
w/o Sh. Anil Kumar,
r/o Vill. Jol Plakhin, P.O. Kuthera,
Tehsil Ghumarwin, Distt. Bilaspur (H.P.).
